

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A.No.313/98

Thursday, this the 16th day of April, 1998.

CORAM:

HON'BLE MR AV HARIDASAN, VICE CHAIRMAN

HON'BLE MR SK GHOSAL, ADMINISTRATIVE MEMBER

Leela.S.

Palakkothu House,
Enanalloor.P.O.

- Applicant

By Advocate Mr OV Radhakrishnan

vs

Senior Superintendent of Post Offices,
Aluva Division,
Aluva-683 101.

- Respondent

By Advocate Mr James Kurian, ACGSC

The application having been heard on 16.4.98, the
Tribunal on the same day delivered the following:

O R D E R

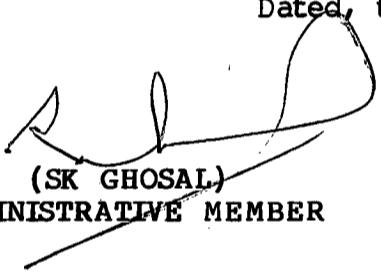
HON'BLE MR AV HARIDASAN, VICE CHAIRMAN

The applicant is an aspirant for selection and appointment to the post of Extra Departmental Branch Postmaster(EDBPM for short), Thattekad Branch Office. The applicant has filed this application for a direction to the respondent to consider her for selection and regular appointment to the post though her name is not sponsored by the Employment Exchange.

2. When the application came up for hearing, learned counsel for respondent states that in view of the ruling of the Hon'ble Supreme Court in Excise Superintendent, Malkapatnam, Krishna District, A.P. Vs KBN Visweshwara Rao, (1996) 6 SCC, 216, the respondent would consider the candidature of applicant also for selection and appointment to the post of EDBPM, Thattekad Branch Office.

3. In view of what is stated above, we dispose of this application with a direction to the respondent to consider the candidature of the applicant as valid for selection and appointment to the post of EDBPM, Thattekad Branch Office, though her name may not be sponsored by the Employment Exchange. No costs.

Dated, the 16th April, 1998.


(SK GHOSAL)
ADMINISTRATIVE MEMBER


(AV HARIDASAN)
VICE CHAIRMAN

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